

(a) whether it is a fact that the National Library located in Calcutta is facing many Problems and is in a miserable condition;

(b) if so, the reasons therefor; and

(c) the steps Government have taken/are going to take to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF CULTURE, YOUTH AFFAIRS AND SPORTS (SHRI TH. CHAOBA SINGH): (a) to (c) It is not correct to state that the National Library at Calcutta is in a miserable condition. A new building is under construction and repair work of the main building is in progress. Modernisation of library, including computerisation and digitalization has been taken up. A new set of recruitment rules for all categories of staff has been proposed.

Rules of KVS for Nomination of Board of Governors

†1051. SHRI GOVINDRAM MIRI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to answer to Unstarred Question 2079 given in the Rajya Sabha on the 3rd July, 1998 and state:

(a) the reasons or necessary circumstances under which Rule 3(b) of KVS was deleted;

(b) what necessitated the amendment of Rule 19(9) and what are the details of the amended Rule; and

(c) what was the justification for terminating membership of the nominated members, who were nominated on 31-12-91, before completion of their tenure?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JAYSINGRAO GAIKWAD PATIL): (a) and (b) The Board of Governors in its meeting on 6.9.93 while considering a proposal from the Parliamentary Committee on the Welfare of SCs and STs on the Ministry of Human Resource Development to provide for nomination of SCs and STs on the KVS and its BOG, resolved to delete Rule 3(b) to do away with the open ended nature of the provisions for nominations so as to prevent the Sangathan from being unwieldy. Rule 19(9) was amended to ensure that such nominations would include at least one member from SCs, STs and

†Original notice of the Question was received in Hindi.

a women. Deletion of Rule 3(b) and amendment of Rule 19(9) of the memorandum of Association and Rules of KVS were approved by the Govt. of India in February, 1996.

(c) The membership of the members nominated on 31.12.1991 by the Govt. of India in the Ministry of Human Resource Development, Deptt, of Education, expired on 31.12.94 on completion of the tenure of 3 years as per Memorandum of Association and Rules of KVS.

Resignation by Teachers and Principals of Navodaya Vidyalayas

1052. SHRI PRAFULL GORADIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) how many teachers and principals of Navodaya Vidyalayas have resigned during the last three years;

(b) what have been the main reasons for their resignations; and

(c) what steps Government have taken to stop this exodus?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JAYSINGRAO GAIKWAD PATIL):

(a) The number of teachers and principals resigned during the last three years is as under:

| <i>Year</i> | <i>Number of Resignations</i> | |
|-------------|-------------------------------|-------------------|
| | <i>Teachers</i> | <i>Principals</i> |
| 1997-98 | 166 | 3 |
| 1998-99 | 149 | 7 |
| | 474 | 12 |

(b) and (c) There is no exodus of teachers and Principals in the Samiti, as the above number of resignations represents less than 2% of sanctioned posts of Teachers/Principals.

They have left the JNVs mostly on getting better opportunities and for personal reasons. However, Samiti is constantly endeavouring to make the services of Principals and Teachers more attractive in the Samiti by providing incentives like rent free accommodation, admission to their wards in JNVs without entrance test, boarding facilities etc.